

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2160/2004

M.A.No.1618/2004

Tuesday, this the 21st day of September 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

1. K.C.Pathak s/o Shri T.D. Pathak
2. Anirudh Singh s/o Late Shri S.P. Singh
3. Raj Kumar s/o of Late Shri Kanshi Ram
(All are employed as Senior Tax Assistant in the Office
of the Commissioner of Central Excise, NOIDA, UP)

..Applicants

(By Advocate: Shri D.R.Gupta)

Versus

1. Union of India through Secretary
Ministry of Finance
Deptt. Of Revenue, Central Board of Excise & Customs
North Block, New Delhi
2. Chief Commissioner, Custom & Excise
19-C, Tulsi Ganga Minar
Vidhan Sabha Marg, Lucknow (UP) 226001
3. Commissioner of Central Excise
Sarvodaya Nagar, Kanpur (UP)
4. The Chief Commissioner, Custom & Excise
Meerut Zone, Meerut (UP)

..Respondents

ORDER (ORAL)

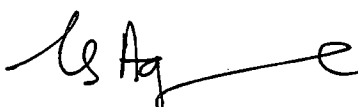
Justice V.S. Aggarwal:

Learned counsel for applicants states that without prejudice to the rights of the applicants to take all legal and factual pleas, he may be permitted to withdraw the present petition with liberty to file a fresh one if the review DPC ignores the claim of the applicants or any unjust order is passed in this regard.

2. Allowed as prayed. Dismissed as withdrawn.


(S. K. Naik)
Member (A)

/sunil/


(V. S. Aggarwal)
Chairman